

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76226 of 2014

(Arising out of Order-in-Appeal No.739/Pat/S.Tax/Appeal/2014 dated 20/06/2014 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Patna.)

M/s. Hindustan Construction
(AT and PO Papraur, Begusarai, Bihar)

Appellant

VERSUS

Commr. of Central Excise & Service Tax, Patna
(3rd Floor, Central Revenue Building, Beerchand Patel Marg, Patna-800001)

APPEARANCE :

Mr. Manish Rastogi, Advocate for the Appellant

Mr. P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNCIAL)

FINAL ORDER NO.77649/2024

Date of Hearing : 25 November 2024

Date of Decision : 25 November 2024

PER K. ANPAZHAKAN

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Sd/-

(K. Anpazhakan)
Member (Technical)

Pooja